महां पर पार्लमेन्ट में हम सदस्यगण जो बोलते हैं तो सरकार समझती है कि इनको सिन्नपात का रोग हो नया है, ये तो ऐसे ही बकते हैं लेकिन इन पापो का घडा धब भर चुका है।

इसी प्रकार से मिर्धा साहब की कान्धीदुएन्सी में छोटी खाटू में भी हरिजनों का
भार दिया गया। राजा महाराजाओं के
जमाने में भी इस प्रकार हरिजनों का खुले
आम मर्डर नहीं होता था जैसे कि प्रधान मन्नी
सीमनी इन्दिरा गांधी के राज्य में हरिजना
की खुली हत्या हो रही है। आजक्ल निवन
वर्ग के नाम पर मरकार रेडिया पर ग्राम
पंचायतो पचायन समितयों और जिला
परिपदों में हरिजना के उथान वे लिल बयान देनी है लिबन देनी लाी कुछ नहीं है।
गांव के लाग ता समझन है कि मरजार
बहुत बुछ दे रही है लेकिन वास्तव
में देना लेना जीराक वरावर है। (ध्यवधान)

मै मान्तय गृह मत्री जी से जानना चाहता ह ति हाथरथ म जो हरि न छा। की मत्य हुई है क्या उसका मारन मंद्राह्मण खाला नाहाथ नहीं अग्राम्बया नत्तर प्रदेश र मध्य मत्रो श्री रम ।पनि विग्रेडी भ्रपनी बिराइरी की तिबन हान में बचान व लिए नहायन नहा ह। हे है ' मत्री जी से यह भी जानना चाहगा क्या सरकार इस गटना की पाच परन के लिए एक मण्डीय सर्थित भागउद ह न के लिए नैवा" है चार भविष्य म भी उस प्रकार हरिट नो पर जा निर्दे 'तापूर्ण श्रात्रमण रिए आयें उनकी जान बरमें जा तथ्य हा उनका वह सायने उत्त सके। प्रवान मनी नी ने गरीत्री मिटाने के नाम पर बोर किए थ मेकिन मैं निवेदन करना चाहता ह कि गरीबी हटाना ता दूर रहा उन गरीका का ही मिटाया जा रहा है। नो क्या गृह मनी जी इस बार का श्राप्त्वासन दें। कि एक समदीय समिति का गठन किया जायेगा जो कि हरिजना के मधिकारी की रक्षा वर सबेगी तथा ठीत प्रकार से ऐसी घटनाधा की जाच कर सकेरी

श्री राम निवास कियाँ माननीय सदर्भ ने वई घटनायां की थोर सकेत किया है। यदि इस सम्बन्ध में वेपहले नाटिस दे देते ना उनके बारे मं भी तथ्य सदन के समक्ष उनका जारकारी के लिए मैं प्रस्तुत कर सकना था।

श्रन्त में उन्हाने जा मुझाब दिया है कि

गक समदेय समिति बनाई जाये जो जावर

हमनी जाच करे कि 302 वा मुकदमा चल

सबता है या नहीं मैं पहले ही निवेदन कर

चुवा ह कि इन प्रकार की समिति शाज की

श्रियान में उचिन नहीं हागी क्यांकि सकदमें

की जाब जावना फ जदारी के श्रन्तगंत

हा नहीं है प्रारं उसका चलन देना चाहिए।

मुझ पूरा पिण्व स ह कि यि जाच व हारा

पाया गरा कि शिरिष्ण झीर दूसर नाग भी

इस मार ने स्वितिन ह ना उन पर भी

वठर व उसिरी जायरी —ो नी हमारी

मान्यना ह।

MR SPEAKER The Papers to be laid on the Table (Interruptions) I have not called anybody Nothing will be on record (Interruptions)*

13 30 hrs

MATTER UNDER RULE 377

US BOMBING IN NORTH VIETNAM

THE MIVISTER OF EXTERN'L AFFAIRS (SHRI SWARAN SINGH) rose—

MR SPEAKER Please wait Lot him first raise it Mi Indrajit Gupta

SHRI INDRAJIT GUPIA (Alipote) I want to draw the attention of the Government and of the House to the fact that just a few days after the External Affairs Minister has publicly gone on record declaring that we are sharing the same ideals and aims as the United States we find that the American Government have in the

Not Recorded.

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[Shri Indrajit Gupta]

most cynical and brutal manner, resorted, after declaring it publicly, to a full scale bombardment on North Vietnam. Everybody was hoping that a peace settlement was in the offing. Mr. Kissinger was going hither and thither. This was a smoke-screen, we find, for the Presidential Election. I would like to know the Government's reaction to it. (Interruption) Will we continue to hear about the 'Indian love-call' and are these the ideals and aims that you share with the United States who are carrying on this type of barbarous agression? (Interruption).

MR. SPEAKER: The Minister.

SHRI SWARAN SINGH: At the end of October this year, substantial accord had been reported at the Paris Peace Talks and high hopes were raised of an early peaceful settlement of the Vietnam question. These hopes were further strengthened by the resumption of the talks in the month of November and with a prolonged second round which began on the 4th of December. The whole world was waiting for the good news of restoration of peace to this war-torn land when suddenly the news of the fresh deadlock was received. It has given a serious setback not only to the settlement of the Vietnam problem but also to the problem of restoration of peace in the entire Indo-China. Even more distressing is the news of the resumption of massive U.S. bombing raids on the Vietnamese territory and mining of the DRVN territorial waters. While the world was waiting for Christmas to bring cheer and news of peace, it has brought news of renewed destruction and bitterness.

The Government of India feels sorely disappointed at the tragic turn of events and hopes that wiser counsels will prevail, that there will be immediate stoppage of all bombings and acts of war, that there will be no shifting of positions likely to retard the progress of Paris Talks which, we believe, have not been called off, and

that an early accord on peace settlement in Vietnam would be signed without any more delay.

SHRI INDRAJIT GUPTA: Are you neutral between the bomber and the bombed? I want to know what is this kind of pious neutrality. The Government of North Vietnam charged that all the terms of the agreement have been agreed to, that only the Americans have to sign and then, they backed out under the pressure of President Thieu. You have got nothing to say about them? You say that you share the aims and ideals. About these butchers of Vietnam, you have no word of condemnation? We do not want to hear these pious moralizations. Is this the role of India?

..... (Interruptions).

MR. SPEAKER: Mr. Indrajit Gupta, please resume your seat. Now, Papers to be laid—Shri Dalbir Singh.

श्री कृष्म चन्द गक्षा (मृग्ता) : अध्यक्ष महोदय, दो मेम्बरो ने पन्द्रह दिन पहले 115 के मातहत नोटिस दिया था क्यांकि मंत्री गहोत्य ने गलत उत्तर दिया था । उसका उत्तर दिलवाया जाय ।

अध्यक्ष महोत्वय : वह आपको भेज दिया जायेगा । अनुवाद में कुछ गलती हो गई थी ।

SHRI S. M. BANERJEE: (Kanpur): Sir, I rise on a point of order....

13.35 hrs.

RE. BUSINESS OF THE HOUSE

SHRI SHYAMNANDAN MISHRA (Begusarai): I have sought your permission to raise a question of principle with regard to allotment of time for the non-official business. It relates purely to the matter of procedure and practice which is, indeed, of the highest importance in so far as parliamentary democracy is concerned.